

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 508/2019

Applicant :::: Usha A
C/o Chantharan
Pachayilkonam, Vazhapara
Pacha, Paluvally, Nanniyode
Vs

Respondent(s) :::: State of Kerala

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Dated this the 05th day of September 2019.

Jogy Scaria Advocate
Additional Standing Counsel



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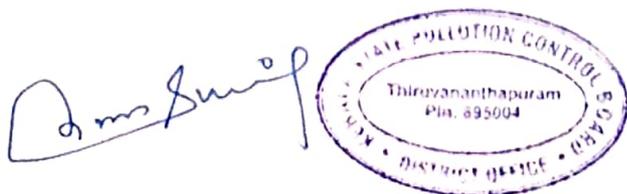
Vs

Respondent(s) ::: State of Kerala

**REPORT FILED BY THE JOINT COMMITTEE CONSTITUTED
AS PER ORDER DATED 05.08.2019 IN ORIGINAL
APPLICATION NO. 508/2019**

The Hon'ble National Green Tribunal has registered Original Application no.508/2019 filed by Smt. Usha A. regarding illegal quarrying and mining at Vazhapara ,Nanniyode Panchayath, Thiruvananthapuram, Kerala.

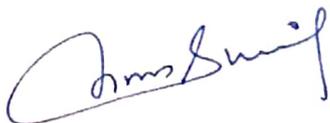
The Hon'ble National Green Tribunal vide order dated 05.08.2019 directed Kerala State Pollution Control Board & District Magistrate Thiruvananthapuram to look in to the matter and take appropriate action in accordance with law and furnish factual and action taken report on illegal quarrying within one month. Subsequent to this order, Member Secretary of the Board constituted a Committee comprising of District Collector and Environmental Engineer, District Office, Thiruvananthapuram to file joint report before Hon'ble NGT. Copy of above said Order No: PCB/HO/EE4/NGT/O.A.508/2019 Dated:14/08/2019 is submitted and marked as **Annexure(I)**.



The District Collector vide letter dated:26/08/2019 directed Geologist from Mining & Geology and Officials from concerned Grama Panchayath to be present at the spot during joint inspection.

The unit had obtained Environmental Clearance (EC) from DEAC up to 24.03.2022 for 0.5023 hector of area at survey no.11/1 at Kurupuzha Village, Nedumangad Taluk. The Board had renewed Integrated Consent to Operate (ICO) up to 31.11.2021 with condition to start quarrying operation after obtaining D& O license under Kerala Panchayat Raj Act from concerned Local Self Government Institution and subject to conditions of Clearances issued by Mining & Geology Department and Explosive Department. Copy of the above said EC & ICO are submitted and marked as **Annexure (II&III)**. The unit has applied for renewal of license/permit from Mining & Geology and has D&O license from Nanniyode Grama Panchayath which is valid up to 31.03.2020. Operation of the quarry without obtaining valid permits is violation of concerned Rules.

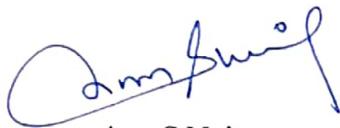
In compliance with the Hon'ble NGT order, a joint inspection has been conducted by officers from District Collectorate, Mining & Geology, Nanniyode Grama Panchayat and State Pollution Control Board on 02.09.2019. During the time of inspection, excavation or blasting were not seen carried out at site. Therefore ambient monitoring of air and noise could not be carried out. The complainants alleged illegal operation of the quarry. Heavy earth movers like Jack hammer and excavator were seen at the premises of the quarry site. Also tyre mark was visible on the approach road which indicates the frequent movement of trucks. Prima facie all these can be treated as indications of continuing quarry activities. Hence Tahsildar, Nedumangad was instructed to issue stop memo for all the quarrying activities until they obtain all valid permits and licenses to operate a quarry.



Proper fencing was not done at the quarrying area. Direction was issued by the Board to comply with Board's consent conditions.

All stated above are true to the best of my knowledge, information and belief.

Dated this the 05th day of September 2019.



Anu S Nair
Deputy Collector
(Disaster Management)



Ramya G
Environmental Engineer



PROCEEDINGS

Sub:- O.A.NO. 508/2019 Before the Hon'ble National Green Tribunal regarding illegal quarrying and mining at Vazhappara, Nanniyode Panchayath, Thiruvananthapuram- Constitution of Committee - Sanctioned – orders issued.

KERALA STATE POLLUTION CONTROL BOARD

PCB/HO/EE4/NGT/O.A.508/2019

Dated: 14/08/2019

- Read: 1. Order dated 05/08/2019 in O.A.NO. 508/2019 of the Hon'ble National Green Tribunal (Copy enclosed)
2. E-mail dated 08/08/2019 from Consultant Judicial NGT

ORDER

The Hon'ble National Green Tribunal has registered Original Application No. 508/2019 regarding illegal quarrying and mining at Vazhappara, Nanniyode Panchayath, Thiruvananthapuram.

The Hon'ble National Green Tribunal vide reference (1) ordered the Kerala State Pollution Control Board and District Magistrate, Thiruvanthapuram to look into the matter and take appropriate action in accordance with law and furnish of factual and action taken report within one month by e-mail at judicial-ngt@gov.in. As per the order issued of the Hon'ble NGT, committee is hereby constituted.

1. The District Collector,
Collectorate,
Thiruvananthapuram
2. The Environmental Engineer, District Office,
Thiruvananthapuram

The Kerala State Pollution Control Board will be the Nodal agency for co-ordination and compliance. The committee shall file a joint report as per the order of the Hon'ble National Green Tribunal **within one month** by email in compliance of the order read above. -

Sd/-

MEMBER SECRETARY

To

All Committee Members



FORWARDED/ BY ORDER

Bnd V. Uopd
ENVIRONMENTAL ENGINEER-4

**ഡിസ്ട്രിക്ട് എൻവയോൺമെൻ്റൽ ഇംപാക്ട് അസസ്സ്മെൻ്റ് അതോറിറ്റി
ലൈസൻസെക്രട്ടറി & സബ് കളക്ടർ തിരുവനന്തപുരത്തിൻ്റെ നടപടിക്രമം.**

ഹാജർ: ഡോ. ദിവ്യ. എസ്.അയ്യർ, ഐ.എ.എസ്

നമ്പർ: പി/ 461/18 (Proposal no. DIA/KL/MIN/12129/2018) തീയതി: 24.03.2018

- വിഷയം: DEIAA - പാരിസ്ഥിതികാനുമതി നൽകി ഉത്തരവാകുന്നത് സംബന്ധിച്ച്.
- സൂചന 1. ശ്രീ. റ്റി.എച്ച്.വിജയമോഹൻ, കോവിൽവിളാകത്തുവിട്, വാഴപ്പാറ, പച്ച, പാലുവള്ളി (പി.ഒ), നെടുമങ്ങാട് -ൻ്റെ ഓൺലൈൻ അപേക്ഷ.
2. DEAC -ൻ്റെ 01.03.2018 -ലെ 8-ാം മീറ്റിംഗ് മിനിറ്റ്സ്.
3. DEIAA -ടെ 14.03.2018 -ലെ 6-ാം മീറ്റിംഗ് മിനിറ്റ്സ്.

പാരിസ്ഥിതികാനുമതി നമ്പർ:- 17/18

നെടുമങ്ങാട് താലൂക്കിൽ കുറുപുഴ വില്ലേജിൽ സർവ്വേ നം. 11/1 -ൽപ്പെട്ട 0.5023 ഹെക്ടർ സ്വകാര്യ ഭൂമിയിൽ നിന്നും പാറ ഖനനം ചെയ്യുന്നതിലേക്കുള്ള പാരിസ്ഥിതികാനുമതിക്കായി ശ്രീ. റ്റി.എച്ച്.വിജയമോഹൻ, കോവിൽവിളാകത്തുവിട്, വാഴപ്പാറ, പച്ച, പാലുവള്ളി (പി.ഒ), നെടുമങ്ങാട് സൂചന (1) പ്രകാരം അപേക്ഷിച്ചിരുന്നു.

Ministry of Environment and Forests ന്റെ 24.12.2013 -ലെ J-13012/12 2013-1A II (1) പ്രകാരം ടി പ്രോജക്ട് ബി2 വിഭാഗത്തിൽ പെടുന്നതാകയാൽ DEAC -ലേക്ക് സ്ഥലപരിശോധനാ റിപ്പോർട്ടിനായി അയക്കുകയുണ്ടായി.

08.02.2018 -ൽ DEAC അപേക്ഷാ സ്ഥലം പരിശോധിക്കുകയും, വാസഗൃഹങ്ങളുടെ സ്ഥാനം, ഭൂപ്രദേശത്തിൻ്റെ ചരിവ് എന്നീ ഘടകങ്ങൾ കൂടി പരിഗണിച്ച ശേഷം പാരിസ്ഥിതികാനുമതി നൽകുന്നതിലേക്കായി സൂചന (2) പ്രകാരം ശുപാർശ ചെയ്യുകയുണ്ടായി.

DEAC -ൻ്റെ 8-ാം മീറ്റിംഗ് മിനിറ്റ്സ് ശുപാർശ പ്രകാരം മൈനിംഗ് പ്ലാൻ, പ്രീ ഫീസ്ബിലിറ്റി റിപ്പോർട്ട്, സ്ഥലപരിശോധനാ റിപ്പോർട്ട്, ഹാജരാക്കപ്പെട്ട മറ്റു രേഖകൾ എന്നിവയുടെ അടിസ്ഥാനത്തിൽ പാരിസ്ഥിതികാനുമതി സംബന്ധിച്ച ചർച്ചകൾക്കായി DEIAA -യുടെ 6-ാം മീറ്റിംഗ് കൂടുകയുണ്ടായി.

നിലവിലെ ഭൂശർഭ ജലനിരപ്പ് സംബന്ധിച്ച് ജില്ലാ ഹൈഡ്രോ ജിയോളജിസ്റ്റിൻ്റെ ജിയോഫിസിക്കൽ സർവ്വേ റിപ്പോർട്ട് ലഭ്യമാക്കിയ ശേഷം മാത്രം പെർമിറ്റ് അനുവദിക്കാവുന്നതാണ്

Jayez

എന്ന നിബന്ധനയോടെ ടി അപേക്ഷയിൽ പാരിസ്ഥിതികാനുമതി നൽകുന്നതിന് തീരുമാനമായി. അതോടൊപ്പം DEIAA -യുടെ പൊതുവായ നിബന്ധനകളും പാലിക്കേണ്ടതാണ്.

നിബന്ധനകൾ.

1. വെള്ളം തരംതിരിച്ച് ഒഴുക്കിവിടേണ്ടതാണ്.
2. ചെറുതും വലിയതുമായ ഉണ്ടാകുന്ന വലിയ ശർത്തങ്ങൾ പരിസ്ഥിതിക്ക് ദോഷമുണ്ടാകാത്ത വിധം നികത്തേണ്ടതാണ്.
3. CSR പ്രവർത്തനങ്ങൾ തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങളുമായി സഹകരിച്ച് നടത്തേണ്ടതാണ്.
4. CSR പ്രവർത്തനങ്ങൾ സംബന്ധിച്ച വാർഷിക റിപ്പോർട്ട് DEIAA/ DEAC കമ്മിറ്റികൾക്ക് കൃത്യമായി സമർപ്പിക്കേണ്ടതാണ്.
5. പരിസ്ഥിതിക്കനുയോജ്യമായ തുടർപ്രവർത്തനങ്ങൾ (ചെടികൾ വച്ചുപിടിപ്പിക്കുക മുതലായവ) കാലതാമസം കൂടാതെ ചെയ്യേണ്ടതാണ്.
6. മൈനിംഗിന് ശേഷം ചുറ്റുപാടുകൾക്കനുസൃതമായ തനതായ സസ്യജാലങ്ങൾ വച്ചുപിടിപ്പിക്കേണ്ടതാണ്.

മൈനിംഗ് പ്രവർത്തനങ്ങൾ മൂലമുണ്ടാകുന്ന പരാതികൾ പരിശോധിക്കാൻ ചുവടേ പറയുന്ന അധികാരികളെ ചുമതലപ്പെടുത്തുന്നു.

1. മലിനീകരണ നിയന്ത്രണ ബോർഡ്, തിരുവനന്തപുരം.
2. ജില്ലാ ജിയോളജിസ്റ്റ്, തിരുവനന്തപുരം.
3. തഹസീൽദാർ, നെടുമങ്ങാട്.
4. വില്ലേജ് ഓഫീസർ, കുറുപുഴ.
5. സെക്രട്ടറി, നന്ദിയോട് പഞ്ചായത്ത്.
6. സ്റ്റേഷൻ ഹൗസ് ഓഫീസർ, പാലോട്.

എൻവിയോൺമെന്റ് (പ്രൊട്ടക്ഷൻ) ആക്റ്റ് 1986 അനുസരിച്ച് DEIAA/DEAC നിബന്ധനകളിൽ ലംഘനം സംബന്ധിച്ച പരാതിയുണ്ടായാൽ ജില്ലാ കളക്ടർ, തിരുവനന്തപുരം ബന്ധപ്പെട്ട അധികാരികൾ നിയമനടപടികൾ സ്വീകരിക്കുന്നതായിരിക്കും.

ഈ നിബന്ധനകൾക്കനുസരിച്ച് ശ്രീ. ടി.എച്ച്.വിജയമോഹൻ, കോവിൽവിളാകത്തുവീട്, വാഴപ്പാറ, പച്ച, പാലുവള്ളി (പി.ഒ), നെടുമങ്ങാട് -ന് പാരിസ്ഥിതികാനുമതി നൽകി ഉത്തരവാകുന്നു.

ടി നിബന്ധനകളുടേയും DEIAA നടത്തുന്ന വാർഷിക പരിശോധനയുടേയും അടിസ്ഥാനത്തിൽ പാരിസ്ഥിതികാനുമതിയുടെ സാധ്യതാ കാലയളവ് ഉത്തരവ് തീയതി മുതൽ 4 വർഷം വരെ ആയിരിക്കും.



General Instructions.

1. The area shall be fenced off with barbed wires to a minimum height of 4 feet around, before starting of mining. All the boundary indicators (boards, stores, markings etc) shall be protected at all times and shall be conspicuous.
2. Rainwater harvesting technique shall be adopted to reduce groundwater consumption in the area and the surplus water of rainwater harvesting should be connected to a nearby stream.
3. Evergreen type of plants like *nelli*, *kattadi*, *tamarind*, *bamboo* etc should be grown for a width of 10 meter to control dust and sound emission from the quarry.
4. Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach roads and internal roads.
5. Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented.
6. CSR shall be spent at a rate of Rs. 10 for production of every ton of granite building stone in the quarry for the concerned local body, such as government institutions.
7. The amount earmarked yearly for the Corporate Social Responsibility (CSR) activities will be spent for the Eco restoration and welfare of the people living near the project area and quarterly accounts should be produced before DEAC for scrutiny.
8. The funds earmarked for environmental protection measures and CSR activities should be kept in separate account and should not be diverted into other purposes.
9. A green belt shall be developed along the boundary of the lease area.
10. Eco restoration including the mine closure plan will be done at the own cost of the project proponent.
11. The mining operations shall be restricted to above groundwater table and it should not intersect the groundwater table at any cost.
12. Measures should be taken by the proponent to prevent dust emission by covering the excavated mineral during transportation.
13. Approach roads should be maintained properly and it should be paved with laterite/granite rubbles in order to increase infiltration of rainwater to the ground.
14. Sprinklers shall be installed and used in the project site to contain dust emissions.
15. Garland drain must be provided to control water pollution during rainy seasons.
16. Scientific method of mining shall be adopted and present vertical face of the quarry must be brought in to benches as per the mining plan.
17. Where the height of the bench formed during earlier workings exceeds the maximum reach of the excavator engaged for work, such bench height shall be reduced from top to bottom.
18. Loose or hanging rock or mineral boulder on the side wall shall be dressed down before engaging persons for work at the bottom of the bench.
19. Proper bench should be maintained as per the mining plan is compulsory.
20. The Project Proponent should carry out mining as per the approved mining plan only
21. Storage of explosives should be strictly done in accordance with relevant rules.
22. Blasting should be done in a controlled manner as specified by the regulations of Explosives Department and accordingly as per mining plan.



23. A licensed person should supervise or control the blasting operations.
24. The project proponent will carry out excavation activity, without disturbing the natural drainage pattern of the area.
25. The drains should be regularly de sited and maintained properly. Check dams and gully checks shall be constructed where required to arrest siltation. De siltation shall also be done every year before the onset of monsoon.
26. A separate small plot to be maintained in the premise to preserve rare and endemic species if any listed in the biodiversity assessment.
27. In order to monitor the flow and level of groundwater, minimum of three piezometers is needed to be installed in each mine, in the locations specified by groundwater department.
28. Access roads to the quarry shall be tarred to contain dust emissions that may arise during the transportation of materials.
29. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s), as specified in the presentation.
30. Workers/laborers shall be provided with facilities for drinking, canteen, sanitation, place to rest etc. in the project site.
31. The workers on the site should be provided with required protective equipment such as ear muffs, helmets etc.
32. Occupational health surveillance programme of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
33. The soil and overburden shall be properly managed to prevent any kind of erosion.
34. The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.
35. This order is valid only for 5 years or the expiry date of mining lease period issued by the Government of Kerala, whichever is earlier.
36. Health and welfare measures for the persons employed shall be implemented.
37. The proponent should submit cluster certificate before commencing quarrying activities.
38. Use 35-40 KLD water to suppress dust that emits from the quarry.
39. The DEAC should be informed in writing, all the activities done, during the currency of the EC, regularly. The DEAC, at its liberty, will inspect the site to verify the claim. It will be upon the proponent to satisfy the DEAC of the activities done as proposed and approved by the DEIAA.

Jays

D. Jayaram
 ഡോ. മിസ്. എസ്. അയ്യർ, ഐ.എ.എസ്,
 മെമ്പർ സെക്രട്ടറി, DEIAA &
 സബ് കളക്ടർ തിരുവനന്തപുരം.



സ്വീകർത്താവ്

ശ്രീ. റ്റി.എച്ച്.വിജയമോഹൻ, കോവിൽവിളാകത്തുവിട്,
വാഴപ്പാറ, പച്ച, പാലുവള്ളി (പി.ഒ), നെടുമങ്ങാട്

പകർപ്പ്-

1. ജില്ലാ കളക്ടർ & ചെയർമാൻ, DEIAA തിരുവനന്തപുരം.
2. ജില്ലാ ഫോറസ്റ്റ് ഓഫീസർ & മെമ്പർ DEIAA, തിരുവനന്തപുരം
3. ചെയർമാൻ, SEIAA, പള്ളിമുക്ക്, പേട്ട.
4. മെമ്പർ സെക്രട്ടറി, DEAC & ജില്ലാ ജിയോളജിസ്റ്റ്, തിരുവനന്തപുരം.
5. ഡയറക്ടർ, മൈനിംഗ് ആന്റ് ജിയോളജി
6. ഡയറക്ടർ, എൻവയോൺമെന്റ് ആന്റ് ക്ലൈമറ്റ് ചെയ്ഞ്ച് ഡിപ്പാർട്ട്മെന്റ്, പേട്ട.
7. മലിനീകരണ നിയന്ത്രണ ബോർഡ്, തിരുവനന്തപുരം.
8. തഹസീൽദാർ, നെടുമങ്ങാട്.
9. സ്റ്റേഷൻ ഹൗസ് ഓഫീസർ, പാലോട്.
10. വില്ലേജ് ഓഫീസർ, കുറുപുഴ.
11. സെക്രട്ടറി, നന്ദിയോട് പഞ്ചായത്ത്.
12. ഫയൽ കോപ്പി.
13. സ്പെഷൽ.





KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/TVM-DO/ICO/AE1-515/2012

Date of issue :30/03/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/TVM-DO/ICO(R)/QRY/312/2018

Ref : 1. Your application dated 22/11/2016.

2. Your previous consent PCB/TVM-DO/ICO(R)/QRY-131/2016 Dated 11.02.16 Valid till 30/11/2016

The 'Integrated Consent to Operate' issued as per reference above to M/s Quarry of T.H Vijayamohanam, Survey No. 11/1, Kurupuzha, Nedumangad, Thiruvananthapuram is hereby renewed up to 30/11/2021 and issued to M/s Quarry of T.H Vijayamohanam, Survey No. 11/1, Kurupuzha, Nedumangad, Thiruvananthapuram The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

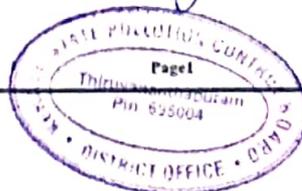
S.No.	Items	Description
1	Category	Red
2	CI	20 Lakhs
3	Annual Fee	Rs 4800/-
4	Fee Remitted	Rs 24000/-
5	Validity	30.11.21
6	Renewal Date	30.9.2021

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

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5.1 The location of the quarry shall be as per the approved drawing from village office attached along with this consent. Quarrying area is restricted to the land having valid lease in resurvey no 11/1 total area 0.5023 hector with EC no 17/18 dated 24/3/18 validity up to 24/3/22, Mining and Geology letter of intent no 817/DOT/ML/2017 dated 30/8/17.

5.2 This consent unless withdrawn earlier shall be valid up to 30/11/2021. If the operation of the quarry is to be continued after 30/11/2021 fresh application has to be submitted through online site krocmms.nic.in along with valid lease/permit from Department of Mining & Geology, 2 months in advance to the date of expiry of validity.

5.3. After excavation at the site is completed, the land may be reclaimed or used for rain water harvesting with protective barriers/any other suitable purpose like aquaculture approved by the authority.

5.4 The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.

5.5 It is the responsibility of occupier to ensure that quarrying activities are restricted to only area shown in the attached drawing and at a distance more than 50 m from the nearby residences and public roads having vehicular traffic.

5.6 All the necessary control measures provided should be maintained properly to ensure that the system is adequate to control the air and water pollution caused by the functioning of the unit within the limit.

5.7 It is the responsibility of occupier to maintain minimum distance of 50m shall be maintained from the boundary of quarry operation area to existing residential buildings, places of worship, public buildings, public road having vehicular traffic, river or lake, railway line and bridges.

5.8 Boundary of quarrying area shall be fenced and demarcated.

5.9 Fugitive emission from the quarry premises and road leading to quarry shall be suppressed using water sprinkling.

5.10 The suspended particulate matter (SPM) at boundary of the premises of the quarry shall not exceed the following limit applicable to that area as per the National Ambient Air Quality Standards.

a) The PM10 in ambient air at the boundary shall not exceed 100 µg/m³

b) The PM2.5 in ambient air at the 1m outside the boundary shall not exceed 60 µg/m³.

5.11 Regular wetting of the roads in the premises of the quarry and approach roads near the quarry shall be done for avoiding excessive dust emission within and outside the boundary of the unit.

5.12 Any change in the particulars furnished in the references and/or in the identity of the occupier / authorized agent shall be intimated to the Board within a week.

5.13 The sound level measured at 1.0m outside the boundary shall not exceed the limit as per the Ambient Air Quality Standards in respect of Noise.

5.14 The validity of this consent may change subjected to the order of the Honorable Supreme Court/High Court / NGT in related cases. Or the new orders issued by the government or other competent authority.

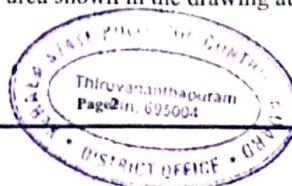
5.15 The consent issued from the Board will be valid only during the period when statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act, 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities.

5.16 Quarrying operations shall be started only after obtaining the D & O license under the Kerala Panchayath Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the District Office of the Board.

5.17 The quarry should not be operated between 6.00 p.m. and 6.00 a.m. and Products shall be transported with proper cover and after wetting to prevent spreading of dust.

5.18 Quarrying area shall be restricted in the area shown in the drawing attached.

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5.19 Arrangement for rain water harvesting in the unit shall be done within one month for meeting the entire water requirement of quarry and crusher (in case of adjoining unit) and the same shall be reported in writing

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

BIJU B

Digitally signed by BIJU B
Date: 2018.03.31 11:24:06 +05'30'

DATE :30/03/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER
,THIRUVANANTHAPURAM



To

M/S Quarry of T.H Vijayamohanan,
Survey No. 451/2-1,
Kurupuzha, Nedumangad,
Thiruvananthapuram

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

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